

for any loans from the Union Government to purchase such accumulated stock from the primary Societies?

The Minister of Industry (Shri Manubhai Shah): (a) According to State Government reports, the accumulated stocks amounted to 25 million yards (approximately), as on the 31st August, 1957. The stock position beyond this date has not been reported.

(b) No, Sir.

Visas

776. Shri Kamalnayan Bajaj: Will the Prime Minister be pleased to state:

(a) the names of the countries where Indian nationals do not require entry visas; and

(b) whether similar facilities are given to the nationals of those countries in India?

The Prime Minister and the Minister of External Affairs (Shri Jawaharlal Nehru): (a) Indian nationals do not require visas to visit Commonwealth Countries (excepting Pakistan and Ceylon), Eire and the Federal Republic of Germany. However, Indian nationals, who intend to take up an employment, or practice a profession or establish a business in the Federal Republic of Germany do require visas.

(b) Except in the case of Commonwealth countries (excluding Pakistan, Ceylon and Eire) similar facilities have not been extended to the nationals of the Federal Republic of Germany.

Fome Concrete and Thermo Cole

777. Shri K. U. Parmar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Fome concrete and Thermo cole are manufactured in India both in Public and Private Sectors;

(b) if so, the quantify produced in each sector during the year 1956-57; and

(c) the total quantity of such products purchased by Government for Government building?

The Minister of Industry (Shri Manubhai Shah): (a) Fome concrete is manufactured in both the sectors. Thermo cole is manufactured in private sector only.

(b) and (c). Fome concrete: While information regarding production in the private sector is not available, production in the public sector during the period from August 1956 to July 1957 was 105,000 cubic feet (including 45,000 cubic feet of partition blocks). Government purchases amounted to 58,500 cubic feet (including 42,000 cubic feet of partition blocks).

Thermo cole: 26.7 tons were produced during 1956-57. Information in regard to purchases by Government is not readily available.

PAPERS LAID ON THE TABLE

AMENDMENT TO TEA RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under subsection (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 3630, dated the 16th November, 1957, making certain further amendment to the Tea Rules, 1954.

[Placed in Library. See No. L7—395/57].

AMENDMENT TO CENTRAL EXCISE RULES

The Minister of Finance (Shri T. T. Krishnamachari): In the absence of my colleague, Shri B. R. Bhagat, I beg, with your permission, to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications, making certain further amendments to the Central Excise Rules, 1944:—

- (1) S.R.O. No. 3324, dated the 19th October, 1957,
- (2) S.R.O. No. 3325, dated the 19th October, 1957,
- (3) S.R.O. No. 3458, dated the 9th November, 1957,

- (4) S.R.O. No. 3575, dated the 9th November, 1957,
 (5) S.R.O. No. 3576, dated the 9th November, 1957,
 (6) S.R.O. No. 3577, dated the 9th November, 1957, and
 (7) S.R.O. No. 3625, dated the 16th November, 1956. [Placed in Library. See No. LT—396/57].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1957, agreed without any amendment to the Public Employment (Requirement as to Residence) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 14th November, 1957".

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

DELHI MUNICIPAL CORPORATION BILL—contd.

Mr. Speaker: The House will now resume further discussion of the Delhi Municipal Corporation Bill. Out of 4 hours agreed to by the House for the general discussion, 2 hours and 3 minutes have already been availed of, and 1 hour and 57 minutes now remain. After the general discussion is over, clause by clause consideration and third reading of the Bill will be taken up for which 6 hours will be available.

Ch. P. S. Daulta may now continue his speech.

Shri Jaipal Singh (Ranchi West—Reserved-Sch. Tribes): May we know what is the time-table for this afternoon?

Mr. Speaker: At 15.30 hours, we start discussion on the Motion tabled.

Shri Jaipal Singh: How long?

Mr. Speaker: The time that is provided is 2½ hours.

Shri Heda (Nizamabad): We have the Vice-President's party at 16:30 hours.

Mr. Speaker: If it is the general desire, we may adjourn at 16:30 hours and continue the discussion tomorrow.

Shri Jaipal Singh: That is why I raised this question.

Shri Frank Anthony (Nominated-Anglo-Indians): I do not wish to appear discourteous, but it would be better for us to postpone the discussion of the question. Are we setting a healthy practice by postponing the business of this House, however estimable a person may be? I cannot understand that even the Head of the State and his programme was such that they could not help having 'the party at half past four. I feel it is not a very healthy precedent for us to break into the business of this House.

Mr. Speaker: The Chairman of the other House is giving the party. We can resume further consideration tomorrow, if it is the general desire. There is no harm if hon. Members get to know of the discussion, think it over and start again tomorrow. So far as today is concerned, let us create an exception. They have gone so far, and this is winter particularly. Nothing will be lost, but I would not like that this should be a precedent for any future request on this point.

We shall adjourn at 16.30 hours and then continue the discussion for 1½ hours tomorrow, so that hon. Members may come fresh.